

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

22. IA 2544/2024 In C.P. (IB)/699(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - Mr. S. Gopalkrishnan**

**V/s**

**Shri. Sanjay Deshmukh Director  
(With Suspended Powers) Of  
M/s. Daulat Agro (India) Private Limited  
IN THE MATTER OF  
Canara Bank**

**V/s**

**Daulat Agro (India) Private Limited**

**Section: 19(2) U/s 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.2544/2024**: - Adv. Anup Lahoti appeared for Respondent No.5 through VC. Adv. Vaidehi Kulkarni appeared for Respondent No.6 through VC. None has appeared on behalf of the Applicant. Respondent Nos. 1, 2, 3, and 4 were duly served with court notices as can be manifested from the track consignment report available on record. Since none has appeared on behalf of Respondent No. 1, 2, 3, and 4 they are proceeded against ex-parte. Let the reply on behalf of Respondent Nos 5 and 6 be filed within a period of two weeks by serving an advance copy of the reply to the other side. List this matter on **20.08.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**